

Application No. 137/2021

Arti Sharma (Sarpanch).

V/S

State of Jammu and Kashmir  
& Others

.....Applicant

....Respondents

IN THE MATTER OF:-

INDEX

<u>S.No</u>	<u>Documents</u>	<u>From Page</u>
1	<b>Compliance Report</b>	01-09
2	<b>Annexure - R1</b> (Copy of letter No. 1243/MCC/DGM/DMO/10/1777-80 dated 03.07.2021)	10-18
3	<b>Annexure - R2</b> (Copy of Letter No DMO/R/St Cr/2021-22/214 dated 14.07.2021)	19-21
4	<b>Annexure - R3</b> (Copy of Letter No. IDR/1161-67 dated 24.07.2021)	22
5	<b>Annexure - R4</b> (Copy of Letter No. DMO/R/Mis/2021-22/313 dated 21.08.2021)	23-24
6.	<b>Annexure - R5</b> (Receipt for depositing penalty amount of Rs. 5,50000/- Receipt No. A-3619239 dated 20.07.2021)	25
7	Copy of notice No. DCR/JC/2021-22/1501 dated 21.08.2021	26 - 27.

Place: Jammu

Date: \_\_\_\_\_.\_\_\_\_.2020

Answering Respondent

①

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.  
(By Video Conferencing)**

**Original Application No. 137/2021**

Arti Sharma (Sarpanch).

V/S

State of Jammu and Kashmir  
& Others

*.....Applicant*

*....Respondents*

**IN THE MATTER OF:-**

**SUBMISSION OF ACTION TAKEN  
/COMPLIANCE REPORT ON BEHLAF  
OF DISTRICT MAGISTRATE, RAJOURI.**

**MAY IT PLEASE YOUR LORDSHIPS;**

The District Magistrate, Rajouri most respectfully submits as under:-

A) That this Hon'ble Tribunal in Original Application No. 137/2021 titled Arti Sharma (Sarpanch) V/s State of Jammu and Kashmir & others vide order dated 30.06.2021 in the above titled Original Application has passed directions, the operative part of which is reproduced as under:

*“..... Accordingly, we direct a joint Committee of CPCB, State PCB and District Magistrate, Rajouri to look into the above grievances and ascertain the extent of non-compliance.*

*Based on such verification, the statutory regulators may take action to prevent further damage to the environment and assess and recover compensation for the past violations. The compensation may cover not only the cost of mined material but also*

*the cost of restoration and ecological services forgone forever, with element of deterrence. The guidelines laid down by the CPCB in this regard may be followed. The CPCB and State PCB will be the Nodal Agency for coordination and compliance. Factual and action taken report in the matter may be furnished to the Tribunal before the next date by e-mail at Judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF with a copy to the operators of stone crushers for their response, if any. The Report may inter alia indicate the status of compliance of sitting guidelines for Crushers, CTE granted by PCB, consistency of the license granted with the District Survey Report and Replenishment studies, the extent of boulders.*

*List for further consideration on 10.11.2021*

*A copy of the order be forwarded to the CPCB, state PCB and District Magistrate, Rajouri by e-mail for compliance."*

B) That after the receipt of Orders from the Hon'ble NGT, this office immediately on 02.07.2021 issued notice to convene a meeting of all concerned like Divisional Officer Pollution Control Board, Rajouri, Additional Superintendent of Police, Rajouri, Tehsildar Rajouri, Rep. of Central Pollution Control Board and on the same day the District Mineral Officer Rajouri issued notice to M/S Diamond Stone Crusher, Partnership concerned of Zaheer Choudhary & Others Village

③

Saranoo, Tehsil & District Rajouri for extraction of 2000 Mtr RBM (Nallah Muck) clandestinely and illegally from the Saranoo area and it was observed by the District Mineral Officer that machines /vehicles of the said stone crushers were found indulged in extraction of minor minerals at Kallar/Saranoo area. The DMO accordingly asked the owner the stone crusher to deposit Rs. 5,50000/- along with income tax applicable under rules. The petitioner (Applicant Arti Sharma) also filed an application that the aides of mining mafia are posing threats to her for highlighting the issue of illegal mining which also came for discussion on 03.07.2021 wherein the police was asked to look into the issue and ensure that the applicant feels secure and the petitioner was also heard personally in the said meeting by the District Magistrate. Accordingly it was decided that on 06<sup>th</sup> July 2021 the site shall be inspected in presence of all concerned.

C) The Director Geology and Mining vide No. 1243/MCC/DMO/10/1777-80 dated 03.07.2021 submitted one report of mining activities in the area dated 15.06.2021 after receipt of communication of DMO Rajouri on 02.07.2021. This was not understood as what the department of Geology and Mining intended to convey to this office on 03.07.2021 after the receipt of Orders from the Hon'ble NGT (Copy enclosed and marked as Annexure R1).

D) However the Executive Engineer Irrigation and Flood Control Department, Rajouri was also asked vide this office No. DCR/2020-21/Rel/89 dated 10.07.2020 to furnish a detailed report.

- E) The petitioner Ms. Arti Sharma also submitted another representation on 12.07.2021. The area was visited by undersigned personally thrice alongwith concerned police officers, District Mineral Officer, Rajouri and representatives of Panchayat. The existing position on site was photographed and Video graphed as an evidence and District Mineral Officer, Rajouri vide his No. DMO/R/StCr/2020-21/214 dated 14.07.2021 submitted the videos and photographs to the office of District Magistrate (Copy Enclosed and marked as Annexure R2).
- F) The Executive Engineer Jal Shakti Department vide No. IDR/1161-67 Dated 24.07.2021 also reported that from Darhali Nallah to Sukhtao Nallah upto Chingus there is diversion of flow by way of extraction of RBM and Ditches upto 60 meters have been found. He further stated that the crusher owner are using heavy machinery for extraction, the mass level extraction has effected the command crop area and water supply. The officer has recommended action against the crusher owners (Copy enclosed and marked as Annexure R3).
- G) On 09.07.2021, The member secretary JKPCC, Jammu vide No. JKPCC/NGT/112/2021/305-309 dated 09.07.2021 sent a communication to this office among Regional Director PCC, Jammu and CPCB and Sought report by 25.08.2021. The officer further suggested to opt District Mineral Officer, Rajouri for compliance on the following issues.
- i. Illegal Mining done along Tawi River using heavy machinery.
  - ii. Consistency of license granted by Geology and Mining Department and District Survey Report,

and Replenishment studies, the extent of boulders.

- H) That the public of Panchayat Badhoon-A also separately filed another complaint wherein it has been stated that illegal mining is taking place at Khandli and Saranoo river conference point due to which Dug well sources have badly been effected and public is suffering.
- I) That however on, 21-08-2021 despite the orders from the Hon'ble National Green Tribunal M/s Diamond Stone Crusher and M/s Shanker Stone Crusher were found involved in mining wherein JCB Machines belonging to M/s Diamond Stone Crusher were seized by District Mineral officer from the site and further there were reports of illegal mining. On 21<sup>st</sup> August 2021 another machine was seized and this machine belonged to the Diamond Crusher. The District Mineral Officer reported that the owner of the machine is not mending his ways (copy enclosed as Annexure R4).
- J) That in view of the reporting this office vide No. DCR/JC/2021-22/1501 dated 21.08.2021 issued notice immediately to Diamond Stone Crusher who was violating orders and using heavy machinery for mining in river Sukhto near Sranoo. He was served a notice vide No. DCR/JC/2021-22/1501 dated 21.08.2021 directing to deposit rupees 7 Crore as fine and also show cause by attending either personally or through counsel on 24.08.2021 at 11 am and the notice was served upon him. However, he was represented by Advocate Zaheer Choudhary on 24.08.2021 who contested for deposit of penalty and submitted papers claiming that the owner of Diamond Stone Crusher has already paid Rs. 5,50000/- as penalty to the authorized contractors

w.e.f 2010 till date (copy enclosed and marked as Annexure R5).

K) He was again served notice vide No. DMR/JC/2021-22/1689 dated 08.09.2021.

That however the Diamond Stone Crusher filed WP(C), CM No. 6829/2021 titled M/s Diamond Stone Crusher Saranoo, Rajouri V/s U.T of Jammu and Kashmir and others before the Hon'ble High Court of Jammu and Kashmir. The Hon'ble High Court vide order dated 02.09.2021 has ordered as under:-

*The petitioner is aggrieved of the impugned order bearing No. DCR/JC/2021-22/1501, dated 21.08.2021, whereby the petitioner has been imposed a penalty of Rs. 7 Crores on the allegation that the petitioner has indulged in illegal mining and use of unauthorized heavy machinery. The impugned order has been assailed inter-alia on the ground that before imposing a heavy penalty of Rs. 7 Crores to the petitioner for alleged illegal mining, the petitioner was never put on notice or given an opportunity of being heard. It is contended by learned senior counsel for the petitioner that the District Magistrate has construed the order of the National Green Tribunal dated 30.06.2021 passed in OA No. 137/2021 as a direction to the committee headed by District Magistrate to take action against the petitioner even de hors law. He contends that perhaps the District Magistrate is of the view that in view of the directions of the National Green Tribunal, The petitioner is not even required to be heard in the matter before imposing penalty/compensation.*

(4)

*Heard Mr. Abhinav Sharma, learned senior counsel for the petitioner and perused the record.*

*Issued notice. Mr. F.A Natnoo, learned AAG waives notice on behalf of respondent Nos. 1 and 5. Notice shall now go to respondent Nos. 2 to 4, returnable within four weeks.*

*Requisites for service within two weeks.*

*List on 27.10.2021.*

*Meanwhile, subject to objections from the other side and till next date of hearing, the order impugned shall remain in abeyance.*

Similarly inspection of Shanker Stone Crusher was also carried out personally by the undersigned and it was found that the crusher is of low capacity as compared to Diamond Crusher and in the intervening period no machines were found extracting material. It is pertinent to mention here that this stone crusher is also on the same vicinity approximately half kilo meter from the Diamond Stone Crusher. Both the Crushers i.e. M/s Diamond Stone Crusher & M/s Shanker Stone Crusher are located on the bank of Saktoi river commonly known Manawar Tawi also and have been established on 2010 and 2009 respectively. The habitations of village Saranoo and Badhoon are located nearby on the upper side of Rajouri-Kalakote Road. The Dug well of Jal Shakti Department is near the River where the Diamond Stone Crusher exists. The petitioner and the other inhabitants infact are claiming damage to the dug well. Shanker Stone Crusher has no bore well but the Diamond Stone Crusher has one without any valid permission being used for the crusher unit. The papers related to environment clearance were not found from both.

## Main Observations

- I. The river is a source of water availability for many habitations from Rajouri to Nowshera. It caters to the irrigation Canals and recharge for the bore wells of Jal Shakti Department. The illegal and the unscientific mining has caused massive damage. It is found that in village Saranoo and adjoining areas the water diversion has taken place resulting into great damages to aquatic life and bank of river by way of erosion, earth cutting etc.
- II. The both crusher units have produced some receipts substantiating deposit of royalty to the department of geology and mining and authorized contractors but the damage found in the river is disproportionate and the damage of natural ecosystem noticed.
- III. The crushing of stones undoubtedly creates Air and Noise Pollution as well. The equipments like dust containment cum suppression system, water sprinklers, settling tanks and some plantation exists in both the crushers units. Both are around 100 meters from state highway and roughly 4 km from Municipal limits of Rajouri.
- IV. Besides serving a notice of 7 Crore by the District Magistrate, the Department of Geology and Mining has imposed the penalty of Rupees 5 Lac and 50 Thousand in July 2021. Rupees 88750 in June 2021 and 102500 in July 2021 on Diamond Stone Crusher and Rupees 17500 on Shanker Stone Crusher on June 2021.

## Recommendations for preventive and remedial measures

- 1) The ecology of the river is apparently fragile and its needs preservation and protection by all means otherwise it may become extinct over a period of time
- 2) Only extraction of Minerals on scientific lines to be ensured by the Department of Geology and Mining from the authorized/ permissible blocks under close supervision.
- 3) Other crushers also existing on the river Manawar (Saktoi) bank are also required to be relocated to a new specifically carved out stone crushing zone away from the river banks and habitations so as to ensure supply of construction materials.
- 4) The authorized blocks of mining need to be put under surveillance by the department of Geology and Mining by fixing CCTV Cameras to monitor and supervise the moments of vehicles/trolleys in the mining blocks.
- 5) The concerned department of Pollution Control Board, Geology and Mining, Forests and Fisheries need to check all Mining Blocks frequently to ensure that the extraction is done on scientific lines only.
- 6) All vehicles entering the mining blocks to have GPS monitoring from the central office of District Mineral Officer at District Headquarter.
- 7) Technical assessment of the damages at the site as being contested by the units.

Since the owner of Diamond Stone Crusher is contesting the penalty imposed on technical grounds, the same needs appraisal by technical experts to again reassess the same before a final call.

Hence submitted for the kind perusal of the Hon'ble Court.

  
 Answering Respondent  
 District Magistrate Rajouri

70

Government of Jammu and Kashmir(UT)  
Department of Geology and Mining, Jammu.

**The Deputy Commissioner**

Rajouri.

No. 1243/MCC/DGM/DMO/10/1777-80

Dated: -3 .07.2021

**Subject:-** Complaint regarding Illegal Mining activities and its impact assessment on Dug Wells around Saranu area District, Rajouri- Report thereof.

Sir,

In reference to the subject cited above, kindly find enclosed herewith a detailed Report on "Mining Activities and its impact assessment on Dug Wells around Saranu area District, Rajouri" submitted by the Committee constituted for the purpose for favour of information and appropriate necessary action.

The District Mineral Officer, Rajouri has already been provided with copy of said report vide Joint Director's communication No. JDJ/Report/Geology/2018-19/608-610 dated 26.06.2021, for taking action against those involved in Illegal Mining in the area and for ensuring that the recommendations of the Committee are implemented on ground in letter and spirit.

Your faithfully

Encl:- Report(\_\_Lvs)

Director

Geology and Mining  
J&K Govt (UT) Jammu.

02/07/2021

Copy to :-

1. The Commissioner/Secretary to Govt;(Mining Department) Civil Secretariat, Jammu/ Srinagar for kind information.
2. The Joint Director(J) Geology and Mining Deptt; Jammu for information and necessary action.
3. The District Mineral Officer, Geology and Mining Deptt; Rajouri for information and necessary action.



AK / ADe

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**GOVERNMENT OF JAMMU AND KASHMIR  
GEOLOGY AND MINING DEPARTMENT JAMMU**



**WORK IS WORSHIP**



**REPORT ON MINING ACTIVITIES AND ITS IMPACT ON DUG WELLS  
AROUND SARANU AREA, DISTRICT RAJOURI**

BY

Dr. RAJ KUMAR DEPUTY DIRECTOR (MI & GW)  
Dr. RAJINDER SINGH GG-II  
Dr. ISHYA DEVI G/A

JUNE, 2021.

**Introduction:**

In pursuance to Joint Director Jammu Geology and Mining, office Order No. 19/JDJ/Report/18-19/390-95 dated 08-06-2021, the team visited the Saranu area, District Rajouri on 10-06-2021 to assess Mining activities and its impact on water resources i.e Dug wells, springs, etc. located around Diamond Stone crusher in Saranu Panchyat, District Rajouri . During the visit the inhabitants apprised the team that the bed level of the Deriyen Tawi (Dhalodi Nalla) has gone down due to excessive Mining due to which dug wells are getting dry and depleting the water resources. Accordingly, traverses were taken up and Reconnaissance survey was conducted in Nowshera Tawi and Deriyen Tawi (Dhalodi nalla) around Diamond Stone Crusher in Saranu Panchyat area.

**Location and Approach:**

The study area is located in southern part of the Rajouri District along Nowshera Tawi around co-ordinates N 33°18'18.2" & 74°19'26" E depicted in Survey of India toposheet No. 43 P/3 (Fig. 1). The area under study is easily approachable by Jammu- Poonch Road and is about 150 kms from Jammu.

**Climate and Rainfall:**

The climate varies from subtropical in the southern part, comprising Nowshera, Sunderbani and Kalakote to temperate in the northern part comprising the mountainous area of Rajauri, Thannamandi and Koteranka Tehsils of the district. The subtropical southern region receives regular monsoon rains whereas the northern part is prone to snowfall and experiences excessive rainfall. The average annual rainfall is 1150 mm and average temperature varies from 7.42 degree Celsius to 37.4 degree Celsius. The maximum rainfall in the area is received through southwest monsoon during the month of July-September. The rainfall during the rest of the period is sporadic and scanty. The general elevation of the district is in the range of 562-4800 m a.m.s.l.

**Physiography and Drainage:**

The District is characterized by mountainous ranges trending NW-SE direction, deep narrow valley and terraces, valley fill deposits with gentle slopes. Pir-Panajal Range in the Northeastern side of the district separates it from the Kashmir valley. The area is undulatory with high peaks and dissected valleys. The land slopes are steep and at many places escarpments are seen. Major slope of the terrain is towards south and southwest. Structural hills belonging to Murree and Siwalik Groups are mostly longitudinal with altitude varying between 700 m to 2200 m a.m.s.l. The alluvial terraces have been observed along the Nowshera Tawi River.

*[Handwritten signature]*

The area is drained by a perennial river known as Nowshera Tawi which is confluences by various seasonal as well as perennial nallas. The perennial nallas/streams have feeble discharge throughout the year but during rainy season create havoc due to occurrence of flash floods especially during July-September. A huge load of boulders, pebbles, sand and silt are being transported during monsoon period and deposited at lower reaches. The area of study is characterized by the dendritic drainage pattern which is controlled by the natural topography and geological structures of the area.

**Geology:**

The Geological set-up of the area under study worked out by the earlier researchers/ Geologists is given as under:

Group	Lithology	Age
Quarternary	Heterogeneous Clastic sediments comprising of Sand, Silt, Clay.	Sub-recent to Recent
Siwalik	Sandstone, Clays, shale, boulder/pebble etc.	Lower Miocene to Pleistocene
Murrees	Red coloured Sand stone & Clay.	Lower Miocene
UNCONFIRMITY		
Subathu, Salkhala, Sirban Formations (older crystalline Metamorphic)	Limestone, shale, Sandstone, Phyllites and Gneisses.	Precambrian to Eocene

The alluvium comprises of clay, silt, pebble, cobbles and boulders of Sub-Recent to Recent age have been noticed in the area. The Siwalik Formation comprised of light grey, medium to coarse grained sandstone besides, few claystones have also been seen at some areas. The exposures of Murrees comprised of fine to medium grained sandstone and purple shale, hard and compact have also been seen. In the northern part of the Rajouri district, the exposures of crystalline rocks, Panjal Trap, Baila and Gambir Formations have also been reported.

**Observations:**

Reconnaissance survey has been carried out on 10-06-2021 regarding extraction of minor minerals and its impact on Dug Wells located around Diamond Stone Crusher in the Saranu Panchyat of district Rajouri wherein following observations were made:

1. During the Rec. survey it has been found that all dug wells are located on the banks/river terraces of the Nowshera Tawi River as shown in Location map (Fig-1&2). The

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- geomorphic River terraces have been formed by deposition and down cutting by the major streams.
2. Murree Group of rocks of late Eocene-Early Miocene age are exposed in the area of study having **disconformably underlined** by the rocks of Subathu Formation in the district. The ground water potential in Siwalik is moderate whereas poor in Murree Formation. But alluvial deposits which are highly heterogeneous in nature possess a good degree of primary porosity and permeability. Ground water occurs in the saturated pore spaces of these alluvial sediments. These deposits possess a good degree of primary porosity and permeability having sufficient yield of ground water.
  3. During the visit in the area, **fresh Mining (Excavation of Minor Minerals)** has also been **noticed** in some parts of the Nowshera Tawi River about **400 meters** away from the **Diamond Stone crushers** and about **100-150 meters** away from the **lift irrigation station as shown in field photographs (Fig.1 & 2)**. The I/C District Mineral Officer apprised the visiting team that the said extraction has been carried out in between **05-06-2021 to 07-06-2021** and his office has immediately taken action against the violators under section **21(4) of MM(D&R) Act** and rules made their under vide his office seizure Memo No. DMO/R/Seizure/21-22/95-96 dated 05-06-2021 and penalized to the tune of Rs.14,036.00 by Joint Director Office Jammu vide No MSJ/Release/21-22/8045-46, Dated; 07/06/2021.

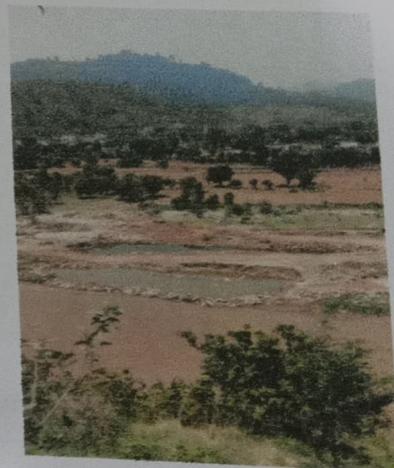


Fig.02. The fresh mining activities in Nowshera Tawi River District Rajouri.

4. The traverses were taken adjoining the M/S Diamond Stone Crusher and in and around Deriyani Tawi (Dhalodi Nalla), where one Dug well and one bore well were found as shown in figure 1, 3 & 4. The Dug Well on the left bank of the Dhalodi nalla has been constructed and was commissioned on 15-05-2021. It is pertinent to mention here that no fresh extraction of Minor Minerals has been observed in Deriyani Tawi (Dhalodi nalla) from Dhalodi to its confluence with Nowshera Tawi River, however fresh mining activities has been observed in Nowshera Tawi.
5. During the reconnaissance survey, it has been observed that the new constructed Dug Well is located on the left bank of Deriyani Tawi (Dhalodi nalla) and is situated at RL of 784 meters a.m.s.l as shown in (Fig. 3). The water table recorded is at 06 meters bgl and RL of Deriyani Tawi (Dhalodi Nalla) bed is 782 meters, which reveals that water table is 04 meters below the nallah bed level and the said Nalla is influent and is recharging source of this dug well and water is in unconfined condition.



Fig. 03. Newly constructed Dug Well adjoining Deriyani Tawi (Dhalodi nalla).

*[Handwritten signature]*

6. It has also been observed that there is 01 bore well (T/W) at an RL 791 meters in Deriyan Tawi (Dhalodi Nalla) near Saranu Bridge as shown in figure 04 which has sufficient discharge and yield >20,000 gallons of water in 2-2.5 hours.



**Fig. 04. Bore Well in Deriyan Tawi (DhalodiNalla) near Saranu Bridge.**

7. The lift irrigation station located on the left bank of Nowshera Tawi River as shown in the location map (Fig.1), where the river water is flowing adjacent to it and has sufficient discharge (depth) for regular supply to the Station and there is no immediate effect of Mining on lift irrigation Station.
8. During the visit Sh. Rakesh Kumar and Mrs. Arti Sharma, concerned Sarpanch apprised the team that the bed level of the Deriyan Tawi (Dhalodi Nalla) has gone down due to excessive Mining in the said Nalla which is the main cause of the drying/depleting the water resources in the surrounding areas. It was also intimated to the team that hand pump are also affected but as per visit no hand pump has been seen in the area under discussion. Further, it has been apprised to the team that there is a canal on the right bank of the Nowshera Tawi the source of irrigation to agricultural land over which paddy crops was cultivated. It was further apprised that due to excessive mining the bed level of river has lowered and it is not possible to divert water from Nowshera Tawi to the said canal as the Head work is at higher than the flow of water in the river. The canal also got damaged due to excessive Mining and the farmers are unable to cultivate paddy crops for the last

*[Handwritten signature]*

05-06 years. It is pertinent to mention here that the river has tendency to erode the rocks as well as any engineering structures like canal, embankment, road etc constructed adjoin the banks. Further for the safeguarding of river banks/groundwater structures, head works/hydraulic works no extraction of Minor Minerals be allowed in contravention of SRO-105, Dated 31-03-2016, Water Resource Act 2010, Environmental Clearance and Consent to operate from competent authorities.

**Conclusions and Recommendations:**

On the basis of Reconnaissance survey, it has been concluded that:

1. Fresh as well as old Mining remanants has been seen in the Nowshera Tawi.
2. No fresh remanant of Mining has been seen along the newly constructed well in Deriyan Tawi (Dhalodi nalla) at Sarano.
3. Water is flowing at higher altitude RL than the water level of the Dug Well.
4. As per records provided by District Mineral Officer, Rajouri, action under rule against illegal Mining has been taken place.
5. The extraction of Minor Mineral shall strictly be prohibited in Deriyan Tawi (Dhalodi nalla) upto the confluence with Nowshera Tawi River for safeguarding and recharging of Dug Wells in and around the adjoining areas.
6. The Check Dam of about one meter height be constructed across the Deriyan Tawi (Dhalodi nalla) which will play sufficient role in recharge of the Dug Well.
7. The District Mineral Officer shall ensure that no extraction of Minor Mineral be under taken in the proximity of lift irrigation station located on the left bank Nowshera Tawi.
8. Action under rules be taken against the violators involved in the illegal extraction of Minor Minerals in the Nowshera Tawi River.

**Acknowledgement:**

The authors are highly thankful to Director, Geology and Mining Department and Joint Director Jammu, for providing necessary facilities for conducting the work.

*Ishya*  
 (Dr. Ishya Devi)

*Manasa*  
 (Dr. Rajinder Singh)  
 94-II

*Manasa*  
 15.06.2021  
 (Dr. Raj Kumar)  
 Dy. Director (M & GW)

Fig. 1

LOCATION MAP OF THE SARANU AREA DISTT. RAJOURI.

18

SCALE:-1:6500



GOOGLE LOCATION MAP SCALE:- NTS



LEGEND:-

S.NO.	PARTICULARS	SYMBOLS
1.	BRIDGE	
2.	RIVER / NALLAH	
3.	ROAD	
4.	DUGWELL	
5.	BOREWELL	
6.	LEFT IRRIGATION STATION	
7.	FRESH MINING PITTS / TRENCHES	
8.	STONE CRUSHERS	

19

**OFFICE OF THE DISTRICT MINERAL OFFICER RAJOURI**

**Worthy Deputy Commissioner**

**Rajouri**

No. DMO/R/STC/2021-22/214

Date:- 14.07.2021

**Sub:-**Submission of videos and still photographs.

Sir,

As desired and directed during the inspection of stone crushers of saranoo area on 11-07-2021, kindly find enclosed videos of River Bed area in and around the three stone crushers along with still photographs for your information.

Yours faithfully

*[Signature]*  
14/07/2021

District Mineral officer

Rajouri

*[Signature]*  
15/7

By Dmo

20



CD & Photos

Dmo  
Rajani

Dmo



PHOTOS

(21)



Saranoo Area

Area in front of Shakti stone  
crusher, Saranoo.





2008.01.17

Saronoo Area

① Road area near to  
Shankes Stone Crusher

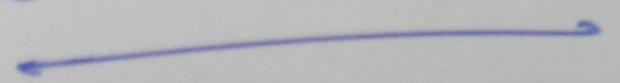


Saranou Area

Area south of Shanker Stone crusher  
and north of Diamond Stone  
Crusher.



Saranoo Area



Area  
bar  
stone

front of  
crusher

Diamond



Area by River Improvement  
Diamond stone crusher  
Saranam.



Area, north & front of  
Shakti stone crusher, Saran

22

UNION TERRITORY OF JAMMU & KASHMIR  
(JAL SHAKTI DEPARTMENT)  
Office of the Executive Engineer Irrigation & Flood Control Division Rajouri  
Tel. No. 01962-263235  
e-mail:-ifcjmurajouri@gmail.com

To  
The District Development Commissioner  
Rajouri

No:-IDR/ 1161-67

Dated:- 24-07-2021

Sub:- Illegal extraction of RBM and diversion of Nallah by creating contamination of sources.

Sir

It is to submit that illegal extraction of RBM is being carried out from the Darhali Nallah, Thanna Nallah and Sukhtao Nallah from Rajouri to Chingus by way of diversion of flow and making ditches upto 60 meters in depth against an allowed depth of 1.5m as per State Water Regulatory Authority (SWAARA).

Whereas the Crusher owners are using heavy machinery which is totally banned as per Water Regulatory Act.

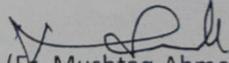
Whereas illegal mining from the River Basin have also disrupted the irrigation Khuls which have affected the command cropped area in acres.

Whereas this mass level extraction have also affected the sources of water supply scheme which either have depleted there discharge or get dried up.

Whereas if such a continued excavation shall remain it will be a permanent threat for irrigation as well as water supplies.

Keeping in view the above mentioned facts, it is requested that necessary action under rules shall be initiated against the defaulters so that the remaining stretch of paddy crop and sources of water supply schemes get protected, otherwise there is no scope for irrigation and drinking water supplies.

Yours faithfully

  
(Er. Mushtaq Ahmed)  
Executive Engineer  
Irrigation Division  
Rajouri

DIST. Dev. Commissioner's Office  
Rajouri.

Receipt No. 219-  
Dated 27/07/21 Encls. ....

Receipt Clerk

Copy to the:-

01. Chief Engineer PHE Department Jammu for information please.
02. Chief Engineer Irrigation and Flood Control Department Jammu for information please
03. Senior Superintendent of Police Rajouri for favour of information.
04. Superintending Engineer Hydraulic Circle Rajouri for information please.
05. Assistant Executive Engineers Flood Control Division Rajouri for follow up action.
06. Assistant Executive Engineers PHE Division Rajouri for follow up action.

ADC  
PI/Prady  
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27/7

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OFFICE OF THE DISTRICT MINERAL OFFICER, RAJOURI, GEOLOGY & MINING  
DEPARTMENT, J&K GOVT.

The Deputy Commissioner,  
Rajouri.

No: DMO/R/Misc/2021-22/313

Dated: 21.08.2021

**Subject: Seizure of JCB/excavator involved in illegal mining.**

Sir,

As desired kindly find enclosed herewith report on the seizure of JCB/Excavator seized from the Kallar and Badoon area for your information please.

80/ legal  
put up to DC  
Sir with note.  
26/8/21

Yours faithfully

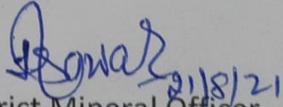
*Dgnwal*  
21/8/21  
District Mineral Officer,  
Rajouri.



Report Regarding Seizure of JCB/Excavator.

It is submitted that after receiving the repeated complaints, surprised visits are being paid by the undersigned and staff in the Saranoo and adjoining area. On 18.06.2021 undersigned received complaint from the people of Kallar and Potha areas that a JCB/Excavator involves in extraction of minor minerals (RBM) from the Nowshera Tawi River near Kallar area. The same has also been endorsed by Worthy Deputy Commissioner Rajouri. Acting on the complaint undersigned along with staff reached the spot from Potha forest area, as it was very difficult to cross the flow of water from Kallar area. On reaching the spot it has observed that one Kobelco Excavator bearing Engine No. SK220XDLC-10 (B5912) and one Dumper bearing registration No. JK11E-7973 involved in illegal extraction and transportation of minor minerals. The same got seized by the undersigned and kept under the custody of police. As stated by the driver of machine namely Sh. Parveen Singh, that the machine belongs to M/s Diamond Stone Crusher Saranoo whereas Dumper belongs to M/s. Shankar Stone Crusher Saranoo. Both the machine & dumper released later by the department after compounding and imposing penalty as per the MMD&R Act 1957 and rules made there under. Further on 19.08.2021 & 20.8.2021 similar complaints received from the public of Badoon area that illegal extraction is being carried out during the odd hours. The undersigned along with staff paid surprised visit to the area but while reaching the spot along with police party the vehicles manage to escape from the spot. The violators not refrain themselves from doing the same and again started extraction on 21<sup>st</sup> of August in the same area. The machine was caught by the staff along with the police party and got seized. While seizure it has been noted that the same machine was seized on 18.06.2021 but the operator of the machine was different. It seems that the owner of the machine not mending his ways and again involve in the same violation.

Hence submitted

  
District Mineral Officer  
Rajouri.

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38

RECEIPT FORM FORM F.C. 1  
 RECEIPT FOR PAYMENT TO GOVERNMENT  
 OFFICE: Rajouri

Receipt No. A-3619239 Date 20/10/2011

Office/Division D.M.O Rajouri

Received from M/S Diamond Stone crusher  
 with letter No. Saranoo (Zaheer choudhary)

Rs. 55,00,000 five lac fifty thousand only  
 in cash/by cheque on account of Cost + Royalty of dooms  
of R.B.M

Cashier / Signature \_\_\_\_\_  
 Accountant Designation (Signature)

Note 1 - This receipt is not transferable.  
 Note 2 - No application for refund will be entertained without the production of the receipt and its delivery on return of the cash by receipt of satisfactory bond of indemnity.

PCA

A. Sharma  
Advocate  
-----120-----



از دفتر محصلہ راجوری

اصل پتہ: ڈاکٹر محمد نور الدین صاحب، محلہ کھنڈ، تحصیل کھنڈ، ضلع کھنڈ، جی۔ پی۔ او۔ کھنڈ، راجوری  
تاریخ: 21-8-2021

2047/2008

21-8-2021

TEHSILDAR  
RAJOURI

Vakeel

جناب عالی

گزارش خدمت سے جس میں صزا پتہ ایک از دفتر

Partners وکاس ڈیمو وکاس رولڈ روڈ جسٹس ہوسٹل

ملا ہے۔ اصل پتہ بھی ہے۔ ڈاکٹر محمد نور الدین صاحب

طرح جو پتہ اور ~~ملا ہے~~ کو بیڈز میں WhatsApp نمبر (9419196936)

میرا ایک لاپیٹ بھی ہے۔ وکاس ڈیمو کو صزا پتہ کے لیے ہے۔

اس پورٹ میں ہے۔ Partners ہیں۔ اس بارہ میں مطلع کر رہے

لیڈر پورٹ گزارش خدمت ہے۔  
P.O. Wazirpur Sarans

از دفتر محصلہ راجوری

اصل پتہ: کثیف خانہ، ڈاکٹر محمد نور الدین صاحب، محلہ کھنڈ، تحصیل کھنڈ، ضلع کھنڈ، جی۔ پی۔ او۔ کھنڈ، راجوری

میں پتہ ہے۔ ڈاکٹر محمد نور الدین صاحب، محلہ کھنڈ، تحصیل کھنڈ، ضلع کھنڈ، جی۔ پی۔ او۔ کھنڈ، راجوری

کے لئے (Partner) وکاس ڈیمو وکاس رولڈ روڈ جسٹس ہوسٹل

میں کو بیڈز میں WhatsApp نمبر (9419196936) ہے۔

میرا ایک لاپیٹ بھی ہے۔ وکاس ڈیمو کو صزا پتہ کے لیے ہے۔

TEHSILDAR  
RAJOURI